[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India

Ministry of Corporate Affairs

Notification

New Delhi, the OSMarch, 2021

S.O. _____ (E).- In exercise of the powers conferred by sub-section (2) of section 1 of the Companies (Amendment) Act, 2017 (1 of 2018), the Central Government hereby appoints the day of $_\bigcirc_$ March, 2021 as the date on which the provisions of clause (i) of section 23 of the said Act shall come into force.

[File No.1/1/2018-CL.I] (K.V.R. Murty) (K.V.R. Murty)

Joint Secretary to the Government of India

[भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उप-खंड (ii) में प्रकाशनार्थ]

भारत सरकार कारपोरेट कार्य मंत्रालय

अधिसूचना

नई दिल्ली, तारीखःमार्च, 2021

का.आ._____(अ).- केन्द्रीय सरकार, कंपनी (संशोधन) अधिनियम, 2017 (2018 का 1) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, (, , , , , , , , , 2021 को उस तारीख के रूप में एतद्वारा नियत करती है जिस तारीख को उक्त अधिनियम की धारा 23 के खंड (i) के उपबंध प्रवृत्त होंगे।